



Government of India

R F D

(Results-Framework Document)
for

Department of Law, Justice & Parliamentary
(2013-2014)

Section 1: Vision, Mission, Objectives and Functions

Vision

- TO orient the State Legal System and to make it responsive to help realize the objectives set out in the Constitution of J&K .

Mission

- To achieve reforms in the State Legal System , inclusion and excellence in Legal services and to respond to the unmet legal needs of society by providing legal assistance to vulnerable sections of the society through various institutions. To change laws as per the changing needs of the society. To make justice accessible, affordable and speedy.
- To enact people friendly laws in light of directive principles of the State as enshrined in the State Constitution.
- To provide/improve judicial infrastructure in the State to provide better dispensation of justice in the State.
- To introduce increased use of ICT in judicial process.
- To facilitate legal aid to marginalised sections of the society

Objectives

- 1 .To take measures to reduce litigation and encourage settlement of disputes by Alternate Dispute Resolution (ADR) methods
- 2 To facilitate the functioning of various Departments for good governance by providing legal advice/ opinion relating to matters referred to by them as well as examination of legislative proposals.
- 3 To reform the State legal Service to make it efficient, responsive and globally competitive.
- 4 To develop a comprehensive e-governance solution and IT enabled transformation of the Department of Law, Justice and Parliamentary Affairs.
- 5 To render professional legal service efficiently in the conduct of cases on behalf of State Government in the Courts and Tribunals
- 6 To effectively administer the Acts under the purview of this Department,
- 7 Development of judicial infrastructure in the State

Functions

- 1 • To bring reforms in the State Legal System to achieve expansion, inclusion and excellence in Legal services and to respond to the unmet legal needs of society by providing legal assistance to vulnerable sections of the society through various institutions. To change laws as per the changing needs of the society • To enact people friendly laws in light of directive principles of the State enshrined in the State Constitution. • To make justice easily accessible, affordable and speedy through various legal fora and to expand the same. • To create /improve judicial infrastructure in the State to provide better dispensation of justice in the State.
- 2 • To bring reforms in the State Legal System to achieve expansion, inclusion and excellence in Legal services and to respond to the unmet legal needs of society by providing legal assistance to vulnerable sections of the society through various institutions. To change laws as per the changing needs of the society • To enact people friendly laws in light of

Section 1: Vision, Mission, Objectives and Functions

directive principles of the State enshrined in the State Constitution. • To make justice easily accessible, affordable and speedy through various legal fora and to expand the same. • To create /improve judicial infrastructure in the State to provide better dispensation of justice in the State.

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] .To take measures to reduce litigation and encourage settlement of disputes by Alternate Dispute Resolution (ADR) methods	20.00	[1.1] Holding of Lok Adalats, Construction of ADR centres	[1.1.1] construction of ADR centres	number	null	--	--	--	--	--
			[1.1.2] Holding of Lok Adalats	number	null	--	--	--	--	--
		[1.2] To implement State Litigation Policy	[1.2.1] State Litigation Policy has been put in place after Cabinet approval. Establishment of ADR centersEstablishment of Legal Aid Clinics.	number	null	--	--	--	--	--
[2] To facilitate the functioning of various Departments for good governance by providing legal advice/ opinion relating to matters referred to by them as well as examination of legislative proposals.	20.00	[2.1] Disposal of references and legislative proposals within 15 days of their receipt in cases of urgent matters and one month in normal matters.	[2.1.1] Disposal of references	Number	10.00	3500	3200	3000	2800	2500
			[2.1.2] Filling of vacancies	Number	10.00	66	50	40	20	10
[3] To reform teh State legal Service to make it efficeint, responsive and globally competitive.	5.00	[3.1] Amendment/Updation of Legal Gazetted and Non Gazetted Service	[3.1.1] timely updation of rules	Date	5.00	31/12/2013	31/01/2014	28/02/2014	15/03/2014	30/03/2014
[4] To develop a comprehensive e-governance solution and IT enabled ransformation of teh Department of Law, Justice and Parliamentary Affairs.	5.00	[4.1] To make available electronic version of Laws and efficient working of file monitoring system	[4.1.1] efficeinet working of file monotoring system and availaibility of electronic versio of laws	Date	5.00	31/12/2013	31/01/2014	28/02/2014	01/03/2014	30/03/2014

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[5] To render professional legal service efficiently in teh conduct of cases on behalf of State Government in the Courts and Tribunals	15.00	[5.1] • Appointment of Law Officers (Advocate General, Sr. Additional Advocate Generals, Adtl. Advocate Generals, Deputy Advocate Generals, Government Advocates, Public Prosecutors, Additional Public prosecutors and Standing Counsels for the Supreme Court, High Courts and Lower Courts). •	[5.1.1] Appointment of AG, Sr.AAGs, AAGs, DAGs GAs, PPs and Standing counsels within one month of the vacancy.Timely filing of SLPsFiling of writ petitions, appeals, reviews within time.	%age	null	--	--	--	--	--
[6] To effectively administer the Acts under the purview of this Department,	10.00	[6.1] Appointment of Notaries in accordance with the Rules amended in 2009. Dispose of rereference relating to Acts administered by the Department (Central Notaries Act).	[6.1.1] Filling of the vacancies occurring in the year. Disposal of references	percenta ge	null	--	--	--	--	--
[7] Developmnt of judicial infrastructure in the State	15.00	[7.1] proposals received from Hon'ble High Court sent to Joint Development Commissioner Works for technical vetting and thereafter meeting of Codal Procedures, the administrative approval is accorded.	[7.1.1] Number of Courts/residential accommodation constructed.	Number	15.00	4	3	2	1	0

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
* Efficient Functioning of the RFD System	5.00	Timely Submission of Draft Approval	On time Submission	Date	2.0	20/03/2013	21/03/2013	22/03/2013	25/03/2013	26/03/2013
		Timely Submission of Results	On time Submission	Date	1.0	01/05/2014	02/05/2014	03/05/2014	06/05/2014	07/05/2014
		Finalize Strategic Plan (After meeting all intermediate deadline)	Finalize the Strategic Plan for next 5 years	Date	2.0	10/06/2013	14/06/2013	18/06/2013	24/06/2013	28/06/2013
* Improving Internal Efficiency / Responsiveness Service Delivery of Department	5.00	Development RFDs for all Responsibility centers (Subordinate officers,Attached Officers and Autonomous Bodies)	Percentage of RCs covered	%	2.0	100	95	90	85	80
		Implementation of Sevottam	Create a compliant System to implement,monitor and review Citizen's/Client's Charter	Date	2.0	15/09/2013	20/09/2013	25/09/2013	30/09/2013	01/10/2013
			Create a compliant system to redress and monitor to public Grievances	Date	1.0	15/09/2013	20/09/2013	25/09/2013	30/09/2013	01/09/2013

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
[1] .To take measures to reduce litigation and encourage settlement of disputes by Alternate Dispute Resolution (ADR) methods	[1.1] Holding of Lok Adalats, Construction of ADR centres	[1.1.1] construction of ADR centres	number	--	11	6	5	--
		[1.1.2] Holding of Lok Adalats	number	--	569	600	650	700
	[1.2] To implement State Litigation Policy	[1.2.1] State Litigation Policy has been put in place after Cabinet approval. Establishment of ADR centers Establishment of Legal Aid Clinics.	number	6	5	5	5	--
[2] To facilitate the functioning of various Departments for good governance by providing legal advice/ opinion relating to matters referred to by them as well as examination of legislative proposals.	[2.1] Disposal of references and legislative proposals within 15 days of their receipt in cases of urgent matters and one month in normal matters.	[2.1.1] Disposal of references	Number	--	3500	3700	4000	4200
		[2.1.2] Filling of vacancies	Number	--	66	66	66	66
[3] To reform teh State legal Service to make it efficeint, responsive and globally competitive.	[3.1] Amendment/Updation of Legal Gazetted and Non Gazetted Service	[3.1.1] timely updation of rules	Date	--	01/03/2013	01/03/2014	01/05/2015	01/03/2016
[4] To develop a comprehensive e-governance solution and IT enabled ransformation of teh	[4.1] To make available electronic version of Laws and efficient	[4.1.1] efficeinet working of file monotoring system and	Date	--	--	01/11/2013	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
Department of Law, Justice and Parliamentary Affairs.	working of file monitoring system	availability of electronic versio of laws						
[5] To render professional legal service efficiently in teh conduct of cases on behalf of State Government in the Courts and Tribunals	[5.1] • Appointment of Law Officers (Advocate General, Sr. Additional Advocate Generals, Addl. Advocate Generals, Deputy Advocate Generals, Government Advocates, Public Prosecutors, Additional Public prosecutors and Standing Counsels for the Supreme Court, High Courts and Lower Courts). •	[5.1.1] Appointment of AG, Sr.AAGs, AAGs, DAGs GAs, PPs and Standing counsels within one month of the vacancy.Timely filing of SLPsFiling of writ petitions, appeals, reviews within time.	%age	62	66	66	66	--
[6] To effectively administer the Acts under the purview of this Department,	[6.1] Appointment of Notaries in accordance with the Rules amended in 2009. Dispose of rerefence relating to Acts adminitered by the Department (Central Notaries Act).	[6.1.1] Filling of the vacancies occurring in the year. Disposal of references	percentag e	--	75	75	75	75
[7] Developmnt of judicial infrastructure in the State	[7.1] proposals received from Hon'ble High Court sent to Joint Development	[7.1.1] Number of Courts/residential accommodation constructed.	Number	--	--	3	4	5

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	Commissioner Works for technical vetting and thereafter meeting of Codal Procedures, the administrative approval is accorded.							
* Efficient Functioning of the RFD System	Timely Submission of Draft Approval	On time Submission	Date	--	--	21/03/2013	--	--
	Timely Submission of Results	On time Submission	Date	--	--	02/05/2014	--	--
	Finalize Strategic Plan (After meeting all intermediate deadline)	Finalize the Strategic Plan for next 5 years	Date	--	--	14/06/2013	--	--
* Improving Internal Efficiency / Responsiveness Service Delivery of Department	Development RFDs for all Responsibility centers (Subordinate officers, Attached Officers and Autonomous Bodies)	Percentage of RCs covered	%	--	--	95	--	--
	Implementation of Sevottam	Create a compliant System to implement, monitor and review Citizen's/Client's Charter	Date	--	--	20/09/2013	--	--
		Create a compliant system to redress and monitor to public Grievances	Date	--	--	20/09/2013	--	--

* Mandatory Objective(s)

Section 4: Acronym

Sl.No	Acronym	Description
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Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
1	[1.1.2] Holding of Lok Adalats		It helps in reduction of pendency of litigation	number of Lok Adalats	
2	[3.1.1] timely updation of rules		Efficient working of department	within one month after the proposal is approved by the concerned department	
3	[5.2.1] Appointment of AG, Sr.AAGs, AAGs, DAGs GAs, PPs and Standing counsels within one month of the vacancy.Timely filing of SLPsFiling of writ petitions, appeals, reviews within time.		For conducting cases in various fora	appointment within one month from teh date of occurrence of vacancy	
4	[7.1.1] Number of Courts/residential accommodation constructed.		It helps in improvement of judicial infrastructure in the State	Number of courts/residential quarters constructed	

Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
State Government	J & K	Departments	Department of Finance	<p>[1.1.1] construction of ADR centres</p> <p>[1.2.1] State Litigation Policy has been put in place after Cabinet approval. Establishment of ADR centersEstablishment of Legal Aid Clinics.</p> <p>[2.1.2] Filling of vacancies</p> <p>[3.1.1] timely updation of rules</p>	Financial concurrence as required under the J&K Business Rules	Financial Assistance/concurrence	Full support	Gets delayed

Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 11/12	FY 12/13	FY 13/14	FY 14/15	FY 15/16
1 To facilitate various departments of the State Government by providing legal advice/opinion on the matters and legislative proposals referred by them for good governance	Referring department of the Government	timely disposal of the references	%	100	100	100	100	100
2 Rendering of legal professional service in the conduct of cases on behalf of State before various judicial fora	All departments of Government	Timely filing of defending cases	Date		27/12/2013	27/12/2014		
3 Encourage ADR method of settlement of disputes to reduce arrears of cases in the courts	All concerned departments of the State	Reduction of pendency in court cases, Holding of number of Lok Adalats and Legal Awareness Camps	Number		426	600		